BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 57/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017

Name of the Company:

Amit Nath

V/s.

Delf Consulting Engineers (India) Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. ADITYA.R. GUNDECNA

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2.

<u>ORDER</u>

Learned Advocate Mr. Aditya Gundecha i/b Learned Advocate Mr. Narendra Jain present for Operational Creditor/ Applicant. None present for Respondent.

During the course of arguments, it is noticed that operational creditor not complied with 9 (3) (b) and (c) of the code.

Applicant is directed to rectify the defect on or before 07.08.2017.

Registry is directed to issue notice to the Applicant to rectify above said defect on or before 07.08.2017.

List the matter on 07.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 31st day of July, 2017.